

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.345/MP/2023 along with IA No.86/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016.

Petitioner : Warora Kurnool Transmission Limited (WKTL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) & Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakshi Kapoor, Advocate, WKTL
Shri Rajesh Jha, Advocate, WKTL
Ms. Shyenika Upadhyay, Advocate, WKTL
Shri S Vallinayagam, Advocate, TANGEDCO
Ms. Bhavya Arora, Advocate, TANGEDCO
Shri M Revathi, TANGEDCO
Shri G Balamurali, TANGEDCO
Shri Anand Ganesan, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms
Ms. Pragya Pushkar, Advocate, Karnataka Discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the matter is listed for the Respondents' arguments.

2. Learned counsel for Respondent, TANGEDCO, circulated the note of arguments and completed the arguments in the matter. Learned counsel denied all the claims pertaining to Force Majeure and Change in Law and other consequential reliefs claimed by the Petitioner. He also sought liberty to file the note on the e-filing portal along with the termination notice of TSA dated 17.9.2022. Thereafter, the learned counsel for the Respondent, Karnataka Discoms, also concluded her arguments, denying all the Petitioner's claims. However, she further submitted that the Petitioner may be directed to place on record GST calculations as well as the translated copies of certain documents relied upon by the Petitioner in the Annexures to the Petition.

3. Learned counsel for the Petitioner sought liberty to make rejoinder submissions on the next date of the hearing on account of unavailability of the arguing counsel. She also sought continuance of the interim direction issued vide RoP dated 27.5.2026.

4. Based on the request of the learned counsel for the Petitioner, the matter was adjourned. The Petitioner was directed to place on record the details of GST calculations, along with certified translated copies of the required Annexures to the Petition, before the next date of hearing. The interim direction issued under paragraph 37 of the order dated 7.2.2021 in Petition No. 334/MP/2020 shall continue till the next date of hearing.

5. The matter remained-part heard and will be listed for further hearing on the rebuttal submissions of the Petitioner on **15.9.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)